

ECIR : HQ/03/2017
Directorate of Enforcement Vs. C.C.Thampi

23.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. N.K.Matta, Ld. SPP for Enforcement Directorate.
Sh. Raju Ram Chandran, Sr., Advocate with Sh. Keith Varghese, Sh. Dinesh Mathew, J Nurikarian and Sh. Vikas Walia, Ld. Counsels for the applicant/accused C.C.Thampi.

Ld. Senior Counsel for accused C.C.Thampi submits that he has filed an application for permission to visit abroad.

Ld. Counsel for Enforcement Directorate submits that he needs some time to file reply.

Put up on 26.06.2020 at 2.00 pm for arguments on the application filed by accused C.C.Thampi. The ED shall supply advance copy of the reply to the counsel for the accused.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/23.06.2020



Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

RC No. : DAI-2018A-0028

Branch : CBI/ACB/New Delhi

U/S : 120B IPC r/w Sec. 7, 8 & 12 of PC Act, 1988

CBI Vs. Rajeev Chandhok & Ors.

23.06.2020

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Present : Sh. Navin Giri PP, Ld. PP for CBI.
Sh. Hemant Shah, Ld. Counsel for accused no. 1.
Sh. D.S.Kohli, Ld. Counsel for accused no.2.
Sh. Harvinder Singh., Ld. Counsel for accused no. 3.

Ld. PP submits that Malkhana Assistant needs some time to give some more information regarding the Files at Sr. No. 3 and 4 of Seizure Memo MR II Memo No. 1 (unrelied documents).

Ld. Counsel for accused no. 2 had submitted that files of aforesaid serial numbers have not been supplied to them while Ld. PP had submitted that theses files (unrelied documents) had been supplied to accused no. 2.

Ld. Counsel for accused no. 2 submits that he could not visit his office due to prevailing circumstances on account of COVID19 pandemic, hence is not prepared with the arguments.

Ld. Counsel for accused no. 1 and Ld. Counsel for accused submit that the present case is mainly based on documentary



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evidence and arguments can be effectively addressed only when the regular functioning of the court resumes.

At this stage Ld. PP for CBI submits that Ld. Counsel for accused may prepare the brief through soft copy of the charge-sheet supplied to them and may address arguments and they may file written submissions.

Ld. Counsels for accused persons seek adjournment to deliberate if the arguments can be addressed with the help of soft copy of the charge sheet through video conferencing.

Under the facts and circumstances, the matter is adjourned to 25.07.2020 for arguments on charge as well as for consideration on the point as to whether the aforesaid file were supplied to accused no. 2.

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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



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